BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A.812/93

Abdul Hameed Sait, R/o.Bharat Apartments, B,202, Amravati Road, Nagpur - 23.

. Applicant

-versus-

- The Director General, Ordnance Factories Board, 10-A, Auckland Road, Calcutta.
- The General Manager, Ordnance Factory, Ambazari, Nagpur.

Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande Vice-Chairman.

Hon'ble Ms. Usha Savara, Member (A)

Appearances:

Mr.P.C.Marpakwar Advocate for the Applicant

Mr.R.Darda Counsel for the Respondents.

ORAL JUDGMENT : [Per M.S.Deshpande, V.C.]

Date: 16-9-93

Heard Mr.P.C.Marpakwar for the applicant and Mr.R.Darda counsel for the respondents.

- 2. ADMIT
- 3. It appears that the date of birth of the applicant was changed from 1938 to 1935 without giving him an opportunity of being heard and the superannuation based on this changed date of birth would therefore be under challenge.
- 4. Mr.R.Darda for the respondents states that respondents would give an opportunity to the applicant to showcause against the change of date of birth from 1938 to 1935.



- 5. The action be taken within 15 days from today and after giving an opportunity of being heard the matter regarding what is his exact date of birth should be decided within one month thereafter. We therefore direct that the applicant will not be superannuated until the enquiry against him is concluded.
- 6. The application is disposed of.

(USHA SAVARA)6, 93 M(A)

(M.S.DESHPANDE) V.C.

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